

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 26th June, 2007.
5 Aasadha, 1929 Saka

NOTIFICATION NO. 65/ 2007-Customs (N.T.)

G.S.R. (E). - In exercise of the powers conferred by clause (aa) of sub-section (1) read with sub-section (2) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No.12/97-Customs (N.T.), dated the 2nd April, 1997, namely:-

In the Table to the said notification, -

against serial number 4 relating to the State of Gujarat, the entry (vi) "Vapi" in column (3) shall be substituted with "Village Valvada, Taluka Umbergaon, District Valsad".

[F.NO. 434/01/2007-Cus.IV]

(Anupam Prakash)
Under Secretary to the Government of India.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3(i) vide notification number G.S.R.193(E), dated the 2nd April, 1997 and was last amended vide notification number G.S.R. 87(E), dated the 15th February, 2007.